(*Shri Kalp Nath Rai continued to speak*).

MR. CHAIRMAN: No, no. Keep it there. Shri Dwivedi.

POINTS OF ORDER RELATING TO THE CORRESPONDENCE EXCHANGED BETWEEN THE PRIME MINISTER AND THE FORMER HOME MINISTER

SHRI BHUPESH GUPTA (West Bengal): Sir, I raised the point about the xchange of letters. You are aware, Sir, that last time I had raised certain ...

SHRI DEVENDRA NATH DWIVEDI (Uttar Pradesh): I am in possession of the floor.

MR. CHAIRMAN: I have asked Mr. Dwivedi to speak.

SHRI DEVENDRA NATH DWIVEDI: Mr. Chairman, Sir, it is with a great deal of reluctance and a sense of anguish and feeling of disgust that I rise again to draw your attention to the motion on which I am yet awaiting your ruling. I will just in two or three minutes make my submission and probably this will be my last submission. Let others take up the matter after that.

Sir, for the past several days, the normal functioning of the House is not being allowed due to the clumsiness and obstinacy of the Leader of the House and of the Government. The manner in which...

DR. BHAI MAHAVIR (Madhya Pradesh): And it is not due to the Leader of the Opposition?

SHRI DEVENDRA NATH DWIVEDI: It is not. I am expressing my views.

DR. BHAI MAHAVIR: They say they will not allow the House to work. That is not obstinacy?

SHRI DEVENDRA NATH DWIVEDI: I am saying and I repeat that if this House has not been allowed to function, the sole responsibility must be laid at the doors of the Leader of the House and the Prime Minister. Sir, it has cost the exchequer almost Rs. 4 lakhs because of the obstinacy and bull-headedness of the Government. What is the issue Just there are three points I would make and then I conclude.

Yesterday, my senior colleague, Mr. Piloo Mody, said that it is a question of the Cabinet system. The Cabinet system must be allowed to function. Yes, the Cabinet system must be allowed to function. But the parliamentary system also must be allowed to function, and the Cabinet system is the child of the parliamentary system.

SHRI PILOO MODY (Gujarat): One cannot function without the other.

SHRI DEVENDRA NATH DWIVEDI: I never interrupt you. Please don't interrupt me.

Sir, the Cabinet secrets must be maintained. Yes. Never we have asked...

SHRI PILOO MODY: Confidence.

SHRI DEVENDRA NATH DWIVEDI: We have never asked for the Cabinet correspondence. We have never asked that the correspondence between two Ministers be placed on the Table. But this House has to discharge its responsibilities. This House must be allowed to discuss what every Tom, Dick and Harry is discussing in the country today. Sir, everybody knows what the letters are. Everybody knows what the whole thing is about. But the sovereign body and all the majority that we have have been reduced to impotence. Everybody is discussing it. A very light-hearted comment was made yesterday about the behaviour of the Government. I am sorry it is a little light-hearted, but it is parliamentary. The behaviour of the Government, when everybody is knowing and we

are not being allowed to know, is like the behaviour of a prostitute who wanted to cover her face, so that just her face you could not see. That is exactly what the Government is doing My point is... (*Interruptions*). It is true. That is why I am saying that shamelessly you are doing this. I will appeal, through you, Sir, to the Leader of the House not to stand on false prestige, not to allow an impression to be created that because of the obstinacy of a certain individual, the upper House of Parliament is not being allowed to know what it is its right to know. Now I am making a direct request... (*Interruptions*) Enough is enough. I am finishing... (*Interruption*)

SHRI JAGANNATH RAO JOSHI (Delhi): Sir, the poster that he is displaying is meant for other purposes and not for the House.

MR. CHAIRMAN: What can I do?

SHRI DEVENDRA NATH DWIVEDI): I am making two requests. My first request is to the Chair that as the custodian of the rights and powers of this House, the Chair must admit my motion and must direct the Government to place the papers on the Table. And I am requesting the Leader, through you, Sir, that he should stand up and express his readiness to announce that the papers are being laid on the Table. This is all I am saying because I think if the House is not functioning it is because of Mr. Advani.

MR. CHAIRMAN: Mr. Kulkarni.

SHRI HAREKRUSHNA MALLIK (Orissa): Sir, may I submit that the words "Tom, Dick and Harry" may be deleted because all Members in the House are hon'ble Members and everybody outside is equally respectable. . (*Interruption*)

SHRI N. P. CHENGALRAYA NAIDU (Andhra Pradesh): Mr. Chairman, can you allow a poster to be displayed like this?

MR CHAIRMAN: I have not allowed.

SHRI SHYAM LAL YADAV (Uttar Pradesh): What is the harm therein?

SHRI KALP NATH RAI: Sir, the poster...

MR. CHAIRMAN: Mr. Kulkarni.

SHRI ARVIND GANESH KULKARNI (Maharashtra): May I submit, Sir, that the House is so much surcharged with emotion during the last one week on this demand by the Opposition to place on the Table of the House the correspondence between the Prime Minister and the Home Minister? Sir, I am more hurt because of what you have stated. I have been in this House for the last nine years though I cannot compete with Mr. Bhupesh Gupta. But I am fairly senior in this House. I have never seen the Chair so helpless. Even when stalwarts like Mr. Rajnarain and others were sitting here, nowhere such an occasion came that the Chair expressed its helplessness. Sir, we are here to protect our rights as also the dignity of the Chair. Sir, I would request my hon'le friends on the right and the left to be very objective in this matter.

I was reading a Marathi paper today wherein there is some correspondence between the Prime Minister and one Mr. Yadav. There the Prime Minister has stated that the letter written by Mr. Charan Singh has not alleged anything but has stated that this was what is printed. I take it this as a fact because the Prime Minister has stated this. Sir, in your own wisdom you have admitted a motion. It is for the leaders and the Government to decide on these matters in consultation with you. But the threatening attitude is not going to pay because this is a democratic system. One day that party is in power. Tomorrow this party may come to power, or we may also go in power.

[Shri Arvind Ganesh Kulkarni]

But the point is we have to keep some democratic decorum in the Parliament House. We have become a laughing stock by every day threatening to stop the business, threatening the Chair and doing all sorts of things which though may not be strictly unparliamentary do not speak good of the House. May I request the leaders on this side as well as the Government leaders that they should take some time again because once on your bidding every leader has seen that correspondence? Many unofficially told us, "We do not know." They say there is nothing. All right, if there is nothing, then why this hubub? But, Sir, you have in your own wisdom, admitted a motion. Then, Sir, I would request you to fix a day for discussion. Whether the letters are here or not, it does not matter. We always discuss so many things. And I would ask the Government: Let them not stand on point of prestige and not allow a discussion. They may not place the letters because they have taken a certain stand on some Cabinet procedures and secrecy. Let it be there. But, you, Sir, take your own time and, within this week or next week, arrange a discussion: Without the letters, I don't mind. I would most humbly tell my friends on the right side that we also know how to stop the business. We have adopted all such strategy from that area when Mr. Rajnarain was attacking us. As a Congress Member I was a party to that. I can repeat the same along with my colleagues. But what I would request you is, you please don't show this type of helplessness. Please be very firm on this and establish discpline, decorum and prestige of Rajya Sabha which are at stake.

MR. CHAIRMAN: Now, I have been hearing for the last two, three days, all the speeches of all the hon. Members. As has been suggested by the hon. Member, Shri Kulkarni, please give me some time. I will give my ruling and I will also consult the Leader of the House regarding this matter. If you are not satisfied and if you want to create trouble only, then I am extremely sorry because if trouble-making is going to give you credit, then it will be an encouragement to all the Members. (*Interruptions*) Now let us proceed. (*Interruptions*) Just as I have suggested, let us start the business. Give me some time. I will consider it and give my ruling also.

SHRI N. K. P. SALVE (Maharashtra): Sir, I want to make only one submission. Your assurance is good enough, but how soon will it come about?

MR. CHAIRMAN: That is all right. If you allow the business to go on, I will take some...

(*Interruptions*)

SHRI DEORAO PATIL (Maharashtra): You please tell us the time when we are going to have a discussion.

(*Interruptions*)

MR. CHAIRMAN: No, no. You cannot dictate. That much I can say. You are not new to the House. You were here in the 1st session also and you know the procedure. If the Chair says it will reserve its ruling, it will have to reserve. You cannot say just now give it. (*Interruptions*)

SHRI N. K. P. SALVE: I have not said that.

(*Interruptions*)

MR. CHAIRMAN: You did not say it. But there is one hon. Member who said it. He wants to dictate that it should be given immediately, just now. It cannot be done. Let me be very clear.

SHRI N. K. P. SALVE: We want to abide by your authority, Sir.

(*Interruptions*)

SHRI ANANT PRASAD SHARMA (Bihar): Sir, I am not on this. I shall mention another point. I am very sorry to mention this point. Since you have given the assurance

that you will give your ruling. I do not want to say anything: I will accept it. But I want to point out what is happening from the Government side in this connection. Sir, yesterday, anybody who had heard the All-India Radio, would say that all the points that Mr. Advani said have been reported but out of all the points that the Opposition people have said, nothing has come over the All-India Radio. And another thing, Sir. Now, whereas you are reserving your ruling and you are taking your time to give a ruling, what is happening from the Government side is that from the Prime Minister's sources, all kinds of propaganda is being made that whatever is being discussed in the House and whatever point is being raised is incorrect and false. My friend, Shri Kulkarni, has referred to the letter which he has written to Shri Hukamdeo Narayan Yadav in which he has defended his son over the last 25 years. Now all these things are being discussed here.

SHRI ARVIND GANESH KULKARNI: Now, if you want me to quote the letter, I can quote it extensively which is damaging to you. So, please don't provoke me to quote that.

SHRI ANANT PRASAD SHARMA: I am mentioning about the letter of the Prime Minister. (*Interruptions*) If that is a different letter, then I am sorry: I have mentioned a wrong thing. But I am talking about the letter which the Prime Minister has written to one Member of the Janata Parliamentary Party, Shri Hukamdeo Narayan Yadav in which he has written the history of 25 years of his son wherein he has tried to defend him and contradict whatever is happening in the House and in the country as if it is wrong. So these things I want to bring to your notice that the proceedings of the House should be reported honestly through the All-India Radio, which is under the control of the Government.

MR. CHAIRMAN: Now the motion for election to the Rubber Board.

SHRI PRANAB MUKHERJEE (West Bengal): Sir, I am on a point of order. You cannot run away from it like this. I tabled a motion of privilege and I received a communication from you that you are reserving your comment. (*Interruptions*) If you don't allow me, how can I go on? I have already received your communication that you are going to give your ruling but you have withheld it. One week has passed. (*Interruptions*) Can't I raise it here? I have already brought that privilege motion in a completely different context. Would you not allow me to make my point? My point is that in the privilege motion I brought the allegations of the violation of the privilege of this House by Shri Morarji Desai, the Prime Minister of the country. My point is that it is not merely the question of correspondence which took place between the two Ministers. As Members of Parliament, we have right to know why the Prime Minister directed his Home Minister to resign. The normal parliamentary practice is that when a Minister resigns, either he makes a statement on the floor of the House, explaining the reasons of his resignation, or the Prime Minister, who asks the Minister to resign from the Council of Ministers, makes a statement and explains the reasons under which he was compelled to direct the Minister concerned to resign. Neither of these two practices has been followed and Members of Parliament have no authoritative version either from the resigning Minister or from the Prime Minister himself as to what happened between them, the two gentlemen who belonged to the members of the Council of Ministers, why the Prime Minister directed him to resign. And when I brought this privilege motion, you just sent me a letter saying that you were withholding your ruling. I have every right to know about it. You may reject it, but at least your rejection of it should be communicated to me.

MR. CHAIRMAN: This privilege

[Mr. Chairman]

motion has not been granted permission.

SHRI BHUPESH GUPTA: Sir, in all the things you have said, we are entirely in your hands. I am in agreement with the sentiments expressed by Mr. Kulkarni. But I only disagree with one point, that you are that helpless. You can look after yourself very well. *(Interruptions)* Sir, I want to point out to you that some of us have been agitated. *(Interruptions)* Let me speak. Sir, is it proper that, when we are pressing for something and you are considering a matter immediately or otherwise, they say that they will take directives from you. I do not know what directives. We find that we are being accused of making false charges. Here is the letter which has been released—the letter which the Prime Minister has written to Mr. Yadav, his partyman I would like to know...

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): I want to know whether you have permitted to debate on this.

SHRI BHUPESH GUPTA: Kindly listen. You correct yourself.

DR. RAM KRIPAL SINHA: If you permit a debate *de novo*, that is a different thing.

SHRI BHUPESH GUPTA: Sir, I would like to know whether this letter was released to the press with the permission of the Prime Minister, because apart from the account he has given, it is a reflection on all of us in Parliament, who have been here. It is said that whenever Mr. Morarji Desai is in Government, some people raise the question of his son. This is a very uncharitable remark on us. And who are they? Chandra Shekhar, Mohan Dharia and myself. We all figure in the autobiography also. We did not do it because he was in power, but because the son became powerful when the father is in power.

AN. HON. MEMBER: Mother also.

SHRI BHUPESH GUPTA: That is the problem. Sir, apart from that, you see what he has said. He has said:

> "We must think of some action against those who level such baseless charges. Is it not necessary that when charges are found to be baseless, those who level them should also be punished? I want you to think about all these things."

Sir, here is an indirect or direct statement, through the mechanism of a letter to his partyman, that the Members on this side of the House are making baseless charges and are liable to be punished and that they should think of punishing them. What has been stated here? I am not bothered about other things; you decide. This is the most objectionable thing. Sir, the Prime Minister has no business to say even before laying the letters on the Table of the House that the charges that are being made are baseless and that those who are making them should be punished. The person to be punished to begin with is Mr. Charan Singh. But he is talking with him to get him into the Cabinet. Wonderful norms! Wonderful norms!! Wonderful norms!!! Sir, I take exception to it. This is not the way. The Prime Minister is waging a war against us and is carrying on a campaign aginst us through the columns of "THE HINDU" and other papers, is doing it. He has not come to you for a ruling. The speeches of Bhupesh Gupta and others are blacked out by the AIR and the press, while those of the Prime Minister are internationally publicised, and nationally given prominence. As you see, it is said that the charges have been politically motivated. Who have made the charges? Not some people in Timbuktu. The people will think that the charges have been made by us: they will think that we on this side are doing it because we are politically motivated What do you say to this? You must say something about it. It seems that Mr. Morarji Desai lives on

a higher pedestal. Let him live. What about this heading in the paper? You see yourself. I ask Mr. Piloo Mody not to be a party in this matter. Against whom is this?

Therefore, Sir, expedite your decision kindly. We are not to tell you when We cannot dictate to you; we shall never do that. But I do not think that you are a helpless person: you are a courageous man, a wise man and a statesman; you can take a decision and come and say. We shall all help you, you will see. Give us the permission to debate. Have the letter laid on the Table of the House. You shall see how we rally to your support because you have been vindicated Ask Shri Advani to go to the All India Radio and sit there. I suggest, Sir, that at 9 o'clock or 8.55 Mr. Advani's assignment should be the All India Radio to see something about what I said.

विपक्ष के नेता (श्री कमलापति त्रिपाठी): मान्यवर, आपकी जो प्रतिक्रिया हुई, आपने जो विचार प्रकट किये उससे हम लोगों को बहुत दुःख हुआ है। आपके विचारों से यह ध्वनि निकलती है कि जैसे इधर के लोग जो बैठे हुए हैं वे निश्चय करके बैठे हुए हैं कि किसी प्रकार से डिस्टरबेंस होती रहे और हाऊस न चलने पाए। आपने मान्यवर कुछ ऐसे विचार प्रकट किए, हमें इस बात का दुःख है। मैं आपसे निवेदन करना चाहता हूं कि ऐसी बात न तो है और न ही हम करना चाहते है। बात यह है कि सारा देश, खाली देश ही नही स्वयं जनता पार्टी की ओर से यह मांग हो रही है कि तमाम पत्राचार छाप जाए मोरारजी को हटाओ, चंद्रशेखर को हटाओ, चरण सिंह जिन्दाबाद, मान्यवर लाखो की तादाद में.....

श्री पीलू मोदी : कल्प नाथ राय छापते है हर रोज।

श्री कमलापति त्रिपाठी : आप जरा कम बोला कीजिए।

श्री पीलू मोदी : एक दिन छापते हैं और दुसरे दिन यह लाकर पेश करते हैं।

श्री कमलापति त्रिपाठी : लाखों की तादाद में, मान्यवर, यह पोस्टर छप रहे हैं बटे है और लगाये गए हैं और इन पोस्टरों को लगाने वाले लोग जनता पार्टी के ही हैं, अधिकारी है उनके नाम छपे हुए हैं। अलीगढ़ के अध्यक्ष हैं उनका नाम छपा हुआ है। और यह लाखों की तादाद में लगे हुए हैं। अभी उस रोज प्रधान मंत्री कह रहे थे जब किसी ने यह सवाल उठाया—कि खाली परेशानी आपको है और आपके दोस्तों को हैं, देश में कोई परेशानी नही है। मैं निवेदन करना चाहता हूं कि जो पोस्टर आपके सामने रख दिया गया है जो वहां मौजूद हैं उससे देख लिया जाय, हमको तो परेशानी है ही लेकिन देश को भी परेशानी है। स्वयं जनता पार्टी ने ये पोस्टर लगाये हैं और वह चाहते हैं कि इसकी जांच हो, यह पत्राचार रखा जाये, मोरारजी हटाये जांये, चन्द्रशेखर हटाये जायें। मान्यवर, यह स्थिति अब देश में हो गयी है और उसके बाद हम लोग यहां प्रतिनिधि बनकर बैठे हुए हैं। रोज-रोज एक बात उठती है और वही पुरानी दलील दी जाती है हमारी भावनाओं को दबाने की, यह समझकर कि उत्तर मत दो खवाहमखांह यह सारी चीजें ठण्डी हो जायेंगी। इस तरह की चीजें हो रही हैं तो हमारे लिए रास्ता क्या है। मान्यवर यह हमें बतायें। एक मोशन को आपने मंजूर किया अब आप उस पर कन्सलटेशन करके उस के लिए टाइम देना चाहते हैं। कल दिनेश गोस्वामी जी ने एक प्रश्न उठाया। उन्होंने कहा है कि अगर इसको आपने मंजूर कर लिया तो हम उस पर बहस कैसे करेंगे, जब तक कि वह पत्राचार यहां पर न रखा जाय, जिसके आधार पर कि इन्कवायरी होगी। उनका प्रश्न संगत प्रश्न था, उन्होंने आपके सामने उठाया था। अभी आपके पास एक मोशन पहले से मौजूद है देवेन्द्र नाथ द्विवेदी का कि यह पत्राचार रखा जाय। सरकार

[श्री कमलापति त्रिपाठी]

कोई कदम उठायेगी नहीं, आगे बढ़ेगी नहीं, एक ही तर्क पेश किया जायगा कि सीक्रेट है और सारी चीजें अखबारों में निकलती चली जाती हैं, रोज अखबारों में शोर मचता रहता यहां हम बैठे हुए हैं और सारी चीजें सीक्रेट हैं। प्रधान मंत्री जी का पत्र भी प्रकाशित हुआ है जो उन्होंने यादव जी के नाम लिखा है। सारी चीजें सामने आ रही हैं और आप यह उम्मीद करें कि हम चुपचाप बैठे रहें तो यह कैसे होगा मान्यवर, हम अपने कर्तव्य को कैसे पूरा करें इसलिए हम को बार-बार यह उठाना पड़ता है। इसलिए आप इस प्रश्न को देखें इस के पहलू को देखें, और इस बात को देखें कि न केवल हम लोग, बल्कि जनता पार्टी के लोग, स्वयं वही खबरें छापते हैं नाम दे देकर छापते हैं, ऐसी स्थिति में हम क्या करें। जो आज परिस्थिति है वह असाधारण परिस्थिति है, इसमें कलैक्टिव रिस्पांसिबिलिटी कहां रह जाती है। अगर दो मिनिटस्र पब्लिकली डिफर करते हैं, मतभेद होता है, अखबारों में ये चीजें छपती हैं तो मैं कहता हूं कि सरकार है ही नहीं। क्लेक्टिव रिस्पासिबिलिटी क्या : There is no Government now existing. ऐसी स्थिति में हमारी बात सुन कर उस पर कदम उठाने की बात होनी चाहिए। पत्राचार रख देना चाहिए, हमारा आपने मोशन मंजूर किया है उस के लिए टाईम फिक्स आप कर देना चाहिए ताकि सदन का काम हो सके। सरकार जिम्मेदार है। आप इस तरह से काम करें, एकदम से जिद्द पकड़े हुए हैं, हठ धर्मी पकड़े हुए हैं इसलिए मैं आपसे निवेदन करना चाहता हूं कि आप हमें मौका दें जिससे हम लोग अपने विचार प्रकट कर सकें और उस के साथ न्याय के साथ यह काम हो। आप बड़ी भारी डेमोक्रेसी चलाते हैं परन्तु यह सबसे बड़ा सबूत न डेमोक्रेसी का कि सारा विरोधी दल बैठा हुआ है, एक मत से कुछ मांग कर रहा है, एक हफ्ता 15 दिन हो गया है लेकिन उसकी उपेक्षा की जा रही है और बार-बार मान्यवर, यह दोष लगा दिया जाता है और मुझे खेद है कि आप भी यह दोष लगा देते हैं, सब झगड़ा हमारी ओर से हो रहा है, यह बात गलत है। मैं समझता हूं कि आपको उदारता के साथ विचार करना चाहिए और सरकार को इस बात का आदेश आपको देना चाहिए कि उन पत्रों को वह रखे और इसकी तारीख तय कर देनी चाहिए कि कब इस पर बहस होगी ?

SHRI ERA SEZHIYAN (Tamil Nadu): On a point of order. (*Interruptions*)

SHRI U. R. KRISHNAN (Tamil Nadu): Mr. Chairman, Sir.... (*Interruptions*)

SHRI N. P. CHENGALRAYA NAIDU: Are you going to allow that poster to be put up there? (*Interruptions*)

PROF. RAMLAL PARIKH (Gujarat): This is Parliament, not a public place. (*Interruptions*)

श्री भोला पासवान शास्त्री (बिहार) : हमने आपका ध्यान अपनी तरफ खींचा था और कहा था कि माननीय विरोधी दल के नेता के बाद मुझे समय मिलेगा। इसी उम्मीद पर खड़ा हुआ था पर मेरी तरफ ध्यान नहीं गया, ध्यान चला गया सरकारी बैन्च पर। खैर, सरकारी बैंच की तरफ सबका ध्यान लगा रहता है। आपका भी है तो कोई हर्ज नही है।

खैर, आपने कहा कि मझे कोई रूलिंग देने के लिए बाध्य नहीं कर सकता और कोई यह नहीं कह सकता है कि रूलिंग अभी दीजिए। हम आपके साथ शत-प्रतिशत एग्री करते हैं और यह माना जाए कि कभी भी हम लोगों का ख्याल नही है कि आपके प्रति रिगार्ड नहीं हो, सम्मान नही हो। लेकिन हम यह जानना चाहते हैं आप से कि कल भी चर्चा हुई थी और आपने कहा कि रूलिंग रिजर्व है।

पिछली बार जब सदन बैठा तो डिप्टी चेयरमैन से भी निवेदन किया, तो उन्होंने कहा कि चेयर ने कह दिया है कि विचार कर रहे हैं रूलिंग देने के लिए। हम मान गए। सभा की कार्यवाही हुई।

अब जब माननीय देवेन्द्र नाथ द्विवेदी ने प्रश्न उठाया तो आपने फिर कहा कि रूलिंग रिजर्व है और आप विचार कर रहे हैं। यह ठीक है। तो क्या इस सदन में हम मान कर बैठे हैं कि जब आपका मन होगा तो रूलिंग होगा। कुछ समय निर्धारित किया जाए इस के लिए क्योंकि आपके निर्णय को सुनने के लिए आपके श्रीमुख से सुनने के लिए हम लालायित हैं।

यह प्वाइंट हमारा है और कोई प्वाइन्ट नहीं है। जो प्वाइन्ट आये हैं, अधिकांश पर बहस हो गई है। अब आप कह दीजिए कि पांच दिन के बाद रूलिंग देंगे या कह दीजिए कि सशैन के बाद देंगे। यह सब हम को मान्य होगा। आपसे यही निवेदन है कि ज्यादा समय नहीं लीजिए। जितना जल्दी हो सके, सैशन के बीच में हमको धैर्य है। जितना जल्दी से जल्दी करा दिया जायगा वह अच्छा होगा। यदि देर ही कीजिए गा, वह भी हमको मान्य होगा। लेकिन काम सुन्दर नहीं होगा। इसलिए जल्द से जल्द रूलिंग दिया जाए।

MR. CHAIRMAN: I am not suggesting that I will give my ruling after the Session, as the honourable Leader of the Opposition has put it. I will do it earlier.

SHRI ANANT PRASAD SHARMA: But not on the last day also.

SHRI ERA SEZHIYAN: Mr. Chairman, usually I do not rise in this House. I am a new Member here. I do not have in this House the experience of Mr. Bhupesh Gupta or Mr. Dwivedi...

MR. CHAIRMAN: You will get it sooner.

SHRI ERA SEZHIYAN: I wish I get it in the correct mode of this House and the correct usage in this House. Sir, some of the expressions that are used here pain me very much and I feel they do not add to the dignity of the House, whether the expressions come from this side of the House or that side of the House. Mr. Dwivedi was referring to the posture of the Government as a prostitute with a face covered. Sir, does such expression add to the dignity of the House? (*Interruptions*) If tomorrow we all begin to use such expressions against one another, where will it end? Does it add to the dignity and decorum of this House? You are to criticise us. We are not here to shut out any discussion or any criticism. Those days are over. Now everybody is free in this House to criticise in any manner. I have got every respect for Mr. Bhupesh Gupta. Yesterday when he was speaking I did not follow what he was saying at that moment. But when I read his speech I felt greatly pained. Let me quote what he said. He said:

> "When they won the majority, the Janata Party in the Lok Sabha, they formed the Government. We have the majority here, but we cannot even have a discussion on this issue. What House is this? It it a barber's shop?"

Sir, he asked if this was a barber's shop? I would submit that it is not demeaning the House, it is demeaning a profession. He being a labour leader, he should attach some dignity to the work of a barber. Thanks to the work of barbers, he looks more presentable, more lovable, and more charming. I am proud that in the Janata Party, we have a son of a barbar as a Chief Minister of one of the States. We are proud of the work of those belonging to the profession of barbers. We will not demean this profession. I would appeal to the hon. Member to withdraw this demeaning expression used against this caste or profession which is doing a very noble work.

[Shri Era Sezhiyan]

Sir, Shri Kalp Nath Rai wanted to raise a discussion on a poster. It is in Hindi and I am not able to follow what it is. Is he prepared to have a discussion on all the posters that have been printed in the country? Is he prepared for that? I can prepare and print umpteen number of posters in Tamil Nadu. Is he prepared to have a discussion on all such posters? Is the Leader of Opposition prepared to raise a discussion on all such posters? I want an answer here and now. Are they prepared to discuss all the posters prepared and printed in the country?

SHRI BHUPESH GUPTA: I have not said that. The hon. Member should know that. I said we are not that. What I said was exactly the opposite. I said we are not that. I said we are not so many things. Among them I said that we are not that. But some of them want to turn us into that. That is my charge. Therefore, my friend need not get up to say this. I stand for the vindication of the House. The hon. Member should have the courage to go to Mr. Morarji Desai and ask him to accede quickly to lay the correspondence on the Table of the House... (*Interruptions*). I said very clearly that we are not for obstruction. You know me very well. I have not even tabled motion? No. My hon. friends and my reaction after seeing the letters. I have maintained that secrecy. I have never given my reaction after seeing the correspndence. You know I have seen the letters. Have I given my reaction? No. Have I tabled a motion? No. My hon. friends and my colleagues here feel that they should demand it. How can I oppose them? Now you are accusing me. Then I shall also table a motion. This is what I will do. Every standard we are maintaining. I think they are also maintaining that. Kindly look at your diary and papers. I wrote it when I saw the letter. I signed it. We have made no commitment... (*Interruptions*).

SHRI ERA SEZHIYAN: My objection is not to your demand, nor to your motion. My objection is only to your comparison of the House with a barber's shop... (*Interruptions*). .

DR RAFIQ ZAKARIA (Maharashtra): On a point of order. .

SHRI BHUPESH GUPTA: He should feel insulted when Mr. Morarji Desai said such things... (*Interruptions*)

SHRI U. R. KRISHNAN: He should be asked to take back that poster. Are we running a book stall here?

[**Mr. Deputy Chairman** in the Chair]

श्री उपसभापति : वह हटा दीजिए ।

I have one request to the hon. Members Since we have to continue like this at least till one, let us do it in some sort of order. This is my earnest appeal. Please permit me to call hon. Members one by one. After that the Leader of the House will reply. Dr. Zakaria.

SHRI K. K. MADHAVAN (Kerala: I rose first

MR. DEPUTY CHAIRMAN: After Dr. Zakaria.

DR. RAFIQ ZAKARIA: Sir, I belong to the one-third of the House that took oath this year only. We find that we are being reminded from time to time that we have to follow the rules. When I failed to get a hearing, I went to another seat and started speaking. But I was told that I was not speaking from my seat, while all the time those who have been here longer and know the rules much better than we do are being allowed to say what they want to say. Now, Sir this is very unfair to us. Now, Sir, with regard to the questions that are coming up before you, it is for the Chairman and for you to decide whether a certain time should be allowed for the purpose or not. Even for a discussion whether a ruling by the Chairman should be given now or it should be reserved or what time should be allowed, it is for the Chairman to decide. Now, Sir, in the lower House

I was present in the gallery. When a similar situation arose, the Speaker allotted three hours to the Members, gave them full liberty to say whatever they wanted to say and then told them that he reserved his ruling. Here what I see is that as soon as it is 12 o'clock, one point of order after another is raised and that is allowed and no ruling is given. It is said that the rulings are reserved. But I think that you should make a list to find out as to how many points of order have been raised, and if the rules are to be followed, then the ruling on each one of them has to be given. But here the situation is like this that every time when Mr. Bhupesh Gupta raises some point, he is allowed all the liberty and we from this side have to struggle in trying to catch your eye to get an opporunity. (*Interruptions*). Very often this is happening. I am sorry to say that we have also to make our presence felt in this House. (*Interruptions*). After all, we have also been sent here to discharge our duties and our responsibilities and I am pained to see what is happening here (*Interruptions*). I am not saying that Mr. Bhupesh Gupta should not be allowed. He is the seniormost Member and he can have all the privileges and all the indulgence. But, at the same time. ...

(*Interruptions*) ...

श्रीमती सरोज खापर्डे (महाराष्ट्र) : आल इंडिया रेडियो पर तो दिन में 50 बार उन का नाम आता है। फिर भी आप को शिकायत है।

DR. RAFIQ ZAKARIA: ... what I would like to suggest is that, as the Leader of the Opposition has rightly said, when such a situation has arisen ... (*Interruptions*) ...

MR. DEPUTY CHAIRMAN: Order, please.

DR. RAFIQ ZAKARIA: ... when such a situation has arisen, as the Leader of the Opposition ras rightly pointed out, where instead of allowing this kind of a discussion... (*Interruptions*... an irregular way some kind of regularity be brought in so that all of us can participate in it. Otherwise, it becomes very difficult for us and it is easy for those Members who are able to catch the eye of the Chair and who are able to exercise greater lung-power. Now, Sir two days ago, I wrote a letter to the Chairman (*Time Bell rings*) seeking clarification and it was signed by more than 22 Members belonging to all the parties. Till this day, Sir I have not been told as to what he has to say on that letter of mine seeking some clarification. I would like to suggest that some kind of approach should be there. Sir, Shri Maurya was standing all the time seeking the permission of the Chair to raise a point. But he was not allowed. Now, Sir, this kind of an attitude creates resentment among members and that should be avoided. This is my submission, Sir.

MR. DEPUTY CHAIRMAN: Yes, Mr. Madhavan

SHRI K. K. MADHAVAN: Sir, I am raising this point of order because I was listening to my honourable friend from the Janata benches. He was taking objection to a statement that was made by my friend, Shri Bhupesh Gupta

SHRI SITARAM KESRI (Bihar): Yes.

SHRI K. K. MADHAVAN: After all, what is a barber shop? After all, these are days of dignity of labour and under the Constitution, Sir, anybody is free to take up any trade. So, I am hearing the voice of the feudal mind speaking now, taking objection to the use of the words "barber shop". (**Interruptions**). Is a **barber inferior** to a Member or a Minister? (***Interruptions***).

SHRI ERA SEZHIYAN: I am not saying that he is inferior. He is saying that he is inferior.

श्री महेन्द्र मोहन मिश्र (बिहार) : श्रीमन, दो तीन बातों की ओर मैं आपका ध्यान आकृष्ट करना चाहता हूं। मैं आपका

[श्री महेन्द्र मोहन मिश्र]

शुक्रगुजार हूं। कल में मेरी और मौर्य साहब की उठते बैठते कमर थक गई लेकिन अभी तक सभापति जी का ध्यान आकृष्ट नहीं हुआ।

मैं पहली बात यह कहना चाहता हूं कि आज टाइम्स आफ इंडिया में हम लोगों ने आडवाणी जी का बहुत बड़ा स्टेटमेंट पढ़ा कि :

There is no *prima facie* case for instituting an inquiry.

मैं इस सवाल पर श्रीमन आपके माध्यम से सरकार का ध्यान आकृष्ट करना चाहता हूं कि प्राइमा फेसी केस, कानून में मत होल्ड करना सरकार का काम है कि दूसरे का काम है? प्राइमा फेसी केस एक तो पुलिस इंवेस्टिगेशन और इंक्वायरी करके निकालती है और दूसरी मजीस्टोरियल इंक्वायरी होती है तभी प्राइमा फेसी केस निकाला जाता है तो यह ला है कि— No one can be a judge in his own case. The Prime Minister is himself involved in the whole episode. How can he be the judge to decide all this? Certain charges have been levelled by the former Home Minister against the Prime Minister's son. Now, the Prime Minister cannot decide that there is no *prima facie* case. The only remedy before us is that the matter be referred to an inquiry under the Commissions of Inquiry Act. Yesterday, Sir, Mr. Antulay rightly drew the attention of the House that under section 3 of the Commissions of Inquiry Act, if the matter involved is of public importance then the Government cannot in its own opinion, be discretionary, it must be judicious, it must be based on certain facts. As the Prime Minister is himself involved in it, the only alternative before the Government is to order an inquiry—Without a Resolution from the Lok Sabha. It is incumbent upon the Government that when there are charges levelled against the Prime Minister, to institute a *suo moto* inquiry.

अब सवाल यह है कि सदन के नेता ने भी और हमारे विरोधी दल के नेता ने भी कागजात को देखा। इन लोगों के मुंह पर 144 लग गई। न ये सारी बात कह सकते हैं। विरोधी दल के नेता ने पोस्टर का हवाला दिया कि किस तरह से देश में उसकी चर्चा चल रही है। सवाल अब यह है कि जिन लोगों ने कागजात हुजूर के चैम्बर में देखे उन पर भी देश में तोहमत है। ऐसा लगता है कि ये लोग भी कांस्पिरेसी का पार्ट हो गए। इन लोगों की रक्षा के लिए आपको चाहिए कि सरकार को बाध्य करें कि कागजात टेबुल पर रखें।

इतना ही मेरा निवेदन है।

DR. SHRIMATI SATHIAVANI MUTHU (Tamil Nadu): Sir, it is very wounding to hear the honourable Shri Bhupesh Gupta, who is a senior Member of this House, say that this House is like a barber's shop. I am very much wounded to hear this. He should withdraw the word. Please give the ruling and ask him to withdraw the words... (*Interruptions*). It is only with the help of barbers that the male Members of the House come to the House with their shining faces and hair-cut... (*Interruptions*) Please give your ruling. He should withdraw this ... (*Interruptions*)

श्रीमती जमुना देवी (मध्य प्रदेश) : मैं कई दिनों से देख रही हूं कि यह हाउस किस तरह से जानकारी चाहता है। हाउस का अधिकार है कि वह जो भी जानकारी चाहे उसको यहां से मिलनी चाहिए। यह हमारे सदस्यों के सम्मान का प्रश्न है, हाउस के सम्मान का प्रश्न है। लेकिन मैं यह देख रही हूं कि आप अपने विवेक से किस तरह से इन लोगों को इजाजत दे रहे हैं। जिस तरह से आप इजाजत दे रहे हैं यह बहुत गलत तरीका है। मुझे ऐसा लगता है कि आप खुद पक्षपात

कर रहे हैं (*Interruptions*) । आप पक्षपात कर रहे हैं, इन लोगों को शह दे रहे हैं इस तरह की कार्यवाई करने के लिए

(*Interruptions*)

श्री अनन्त प्रसाद शर्मा : इनको ये शब्द वापस लेने चाहिए । इन्होंने चेयर पर आरोप लगाया (*Interruptions*)

श्रीमती जमुना देवी : मेरा चेयर पर आरोप लगाने का सवाल नहीं है । इस तरह की बहस को बंद करने का एक ही तरीका था कि आप समय में, जो इस तरह का होहल्ला कर रहे हैं उनको चुप करने के लिए आप अपना उचित निर्णय देते (*Interruptions*)

श्रीमती सरोज खापर्डे : इसका जवाब तो लोगों ने दे दिया है । (*Interruptions*).

श्रीमती जमुना देवी . आपका बहुमत हो और बहुमत का मतलब यह नहीं है कि आप इस तरह का तमाशा करें ।

(*Interruptions*)

श्रीमती सरोज खापर्डे : इस देश का हरिजन और आदिवासी कभी आपके साथ नहीं रहेगा . . .

(*Interruptions*)

SHRI JAGJIT SINGH ANAND (Punjab): Sir, I have been observing that there is an abnormal situation in this House and the abnormality arises when certain expressions are used, they are objected to and there is no ruling given. Now, Sir, a colleague of mine objected to two things. One was the expression used by my hon. friend, Shri Dwivedi. Sir, I do not know what is parliamentary and what is unparliamentary and it is for you to decide. But the ruling must come. He said that the situation regarding the correspondence is like a prostitute covering only her face. It is a very exact description of what has been happening regarding correspondence. When we want to give an exact description without any malice and without using bad language, nobody should question. The other expression that is objected to is 'barber's shop'. I invited a friend as a visitor two days back. What did he say? He asked whether it was a House or a stock exchange. Now, when you talk of a stock exchange or you talk of a barber's shop, you are not insulting anybody. You are only describing the situation that prevails in a stock exchange or in barber's shop. (*Interruptions*) Let it not be distorted. Calling it a barber's shop is not an offence to a barber. This is a description of the situation. The lady Member is behaving in a manner which is absolutely against any parliamentary behaviour. Sir, whatever differences we may have, some parliamentary decorum should be observed and you must give a ruling on this.

1 P.M.

श्रीमती मैमूना सुल्ताना (मध्य प्रदेश) : जनाब डिप्टी चेयरमैन साहब, मैं आपका ज्यादा वक्त नहीं लेना चाहती हूं । हाउस में कई दिनों से इस बारे में काफी गरमागर्म बहस चल रही है और बड़े बड़े स्टालवर्ड बोल रहे हैं इस मौके पर मुझे एक मिस्रा याद आ गया जिसको एक शायर ने बहुत अच्छी तरह से कहा है । मुझे यकीन है कि इस एक्सप्रेशन को आप अनपार्लियामेन्टरी नही मानेंगे । यह मिस्रा इस तरह से है —

'बज्म से बेजुबां उठे राह में गुफ्तगू न की,
कैसे फिर अपनी दास्तां शहर मे आम हो गई ।'

यहां पर बारबार यह कहा जाता है कि इसके अन्दर सीक्रेसी की बात है । आपको मालूम है कि पब्लिक एफेर्स से सीक्रेट कोई चीज नहीं होती है । महात्मा गांधी जी ने खुद सीक्रेसी के बारे में कहा है कि पब्लिक लाइफ में सीक्रेसी इज ए सिन । उनका कहना था कि पब्लिक लाइफ में सीक्रेसी सिन है । इसलिये मैं बारबार यह कहना चाहती हूं कि जो लोग इस मुल्क में मोरेलिटी की बात करते हैं वे किस तरह से इन बातों को छिपा सकते हैं । ऐसी हालत मे मैं आप से दर्खास्त करूंगी कि आप इन बातों पर गौर करें ।

श्री रामेश्वर सिंह (उत्तर प्रदेश) : श्रीमन, मुझे एक निवेदन करना है।

श्री उपसभापति : आप अभी स्थान ग्रहण कीजिए। आपको बाद में समय मिलेगा।

श्री बुद्ध प्रिय मौर्य (आंध्र प्रदेश) : माननीय उपसभापतिजी मैं अभी जो व्यवस्था का प्रश्न सदन में उठा रहा हूं उसके संबंध में आप से प्रार्थना है कि उस पर आप अपनी व्यवस्था अवश्य देने की कृपा करें। दो प्रश्न सदन में चल रहे हैं। माननीय सभापति जी कुछ समय पूर्व यहा पर कह गए हैं कि वे कुछ समय में अपनी व्यवस्था देंगे। जैसा मैंने कहा है, सदन में दो प्रश्न चल रहे है वे किस विषय पर अपनी व्यवस्था देंगे, यह स्पष्ट नही है एक प्रश्न सदन में यह चल रहा है कि माननीय प्रधान मंत्री और भूतपूर्व गृह मंत्री के बीच में जो पत्र व्यवहार हुआ उसको सदन के पटल पर रखा जाय। दूसरा प्रश्न उस समय से सामने आ गया है। जब से माननीय सदस्य श्री ए० पी० शर्मा जी का यह प्रस्ताव मान लिया गया है कि इस विषय पर सदन में चर्चा होने दी जाय कि कमीशन आफ इंक्वायरी नियुक्त की जाय। ये दो प्रश्न सदन में चल रहे है सभापति महोदय कुछ देर पहले चले गये है और आप स्वयं इस चर्चा को सुन रहे हैं। मैं यह जानना चाहूगा कि माननीय चेयरमैन महोदय किस विषय पर अपनी व्यवस्था देने वाले है ? दूसरी बात उन्होंने यह कही है कि वे सैशन के दौरान में ही अपना निर्णय देने वाले हैं। इस सदन में और देश में जब से यह कोरेसपोन्डेस का सवाल चल रहा है तब से इन दो नेताओं के बीच में मेल-जोल कराने की बात भी चल रही है और स्थिति यहां तक आ गई है कि एक पक्ष यह मान सकता है कि इस पूरी की पूरी कोरेसपोन्डेस को ही कैंसिल समझा जाय। ऐसी स्थिति में इस सदन की क्या मान्यता रह जाएगी और क्या मर्यादा रह जाएगी, यह एक मुख्य प्रश्न है। एक प्रश्न मे यह बात कही गई है कि इस सदन के पटल पर प्रधान मंत्री और भूतपूर्व गृह मंत्री के बीच मे जो पत्र-व्यवहार हुआ है, उसको रखा जाय। इस संबध में 11 दिन पहले स्वयं मैने, मेरे माननीय मित्र श्री मकवाना जी ने और बाद में श्री द्विवेदी जी ने आपको नोटिस दिए हैं। मैंने और श्री मकवाना जी ने सबसे पहले यह कहा है कि इस सदन के पटल पर माननीय प्रधान मंत्री और भूतपूर्व गृह मंत्री के बीच में जो कारेस्पोन्डेन्स हुई है उसको रखा जाय। उसको लेकर स्वयं सदन के नेता महोदय ने प्रश्न उठाया कि जहां तक संविधान का प्रश्न है, संविधान के आधार पर इस सदन को कोई अधिकार नही है कि सरकार को आदेश दे कि कोई कमीशन आफ इन्क्वायरी बैठाए। यह कानून की चर्चा है यह मैं मानता हूं। संविधान में mention है"

"the Council of Ministers "shall be collectively responsible to the House of the people." यह मै मानता हूं, अविश्वास प्रस्ताव भी दूसरे सदन मे आ सकता है मैं मनाता हूं, सेमर मोशन भी आ सकता है मैं मानता हूं, काम-रोको प्रस्ताव आ सकता है मैं मानता हूं। लेकिन इस सदन की भी एक गरिमा है, मान्यता है और एक विशेष स्थान है और सदन के अपने अधिकार है। कल इस बारे में भूपेश गुप्ता जी ने अपने विचार विस्तार में दिए है। हम प्रस्ताव पास करें, पारित करें, बहुमत से करे। सरकार उसको किस तरह से लेती है यह सरकार जाने। लेकिन इस सदन मे चर्चा हो इसका अधिकार इस सदन को है। उसको कोई रोक नही सकता। माननीय उपसभापति जी, मैं आपकी व्यवस्था इन तीन विषयो पर चाहूंगा। कि माननीय चेयरमैन साहब किस पर अपनी व्यवस्था देने वाले है, ए० पी० शर्मा के मोशन पर देने वाले है या कमीशन बिठाने की चर्चा

पर या मेरे मोशन पर देने वाले हैं जो कि सबसे पहले का है कि जो कारेसपोन्डेस हुई है उसे सभापटल पर रखा जाय। वे कब व्यवस्था देने वाले हैं यह मालूम नहीं है। इस समय काश यहां पर सभापति महोदय होते मैं उन से पूछता कि आप किस पर अपनी व्यवस्था देने वाले हैं। यह मेरा प्वाइंट आफ आर्डर है।

श्री रामेश्वर सिंह : उपसभापति जी, हाउस में जो कुछ हो रहा है उसको में बहुत देर से बड़े गौर से देख रहा हूं। हम लोग नये सदस्य चुनकर आये हैं। मगर मेरा राजनैतिक जीवन 30 वर्षो का हैं। माननीय भूपेश गुप्त जी का नाम में बराबर सुनता हूं और उनको मैं जानता भी हूं। माननीय भूपेश गुप्त जी ने जो . . .

श्री श्यामलाल यादव : यदि पत्रों के बारे में कुछ कहें तो ज्यादा अच्छा हो।

श्री रामेश्वर सिंह : आप सुनिये। मैं आ रहा हूं इस पर। तो मैं पहले यह बात कहना चाहता हूं कि . . .

श्री रामानन्द यादव (बिहार): हमारी और आपकी जो बात हुई उसको कहिये।

श्री रामेश्वर सिंह : आप बैठिये। जो स्थिति देश के पूंजीपति और कांग्रेस (आई) के लोग मिलकर इस समय करना चाहते हैं वह हमारे सामने है। खैर (*Interruptions*) हल्ला मत करिये। यदि हल्ला करेंगे तो हम भी आपको नहीं बोलने देंगे।

श्रीमन् भूपेश गुप्ता जी ने जो अपमानजनक शब्दों का इस्तेमाल किया है, जब तक वे इन्हें वापस नहीं लेंगे हम उनको हाउस में नहीं बोलने देंगे उनको अपने ये शब्द वापस लेने चाहिए कि नाऊ की दुकान की तरह से यहां पर काम किया जा रहा है। भूपेश जी बड़े सम्मानित व्यक्ति हैं। मगर यह सब जानते हैं कि उनकी पार्टी ने देश के साथ कितनी गद्दारी का काम किया है। उनकी पार्टी ने 1942 में गद्दारी का काम किया और अंग्रेजों का साथ दिया और इमरजेन्सी में इंदिरा गांधी का साथ दे करके हम लोगों को पकड़वाया है। इनको हम तब तक नहीं बोलने देंगे जब तक ये हाउस में माफी नहीं मांगेंगे। क्योंकि हमारे एक मुख्य मंत्री नाऊ के लड़के है जिनका मुकाबला कम्युनिस्ट पार्टी का कोई भी आदमी नहीं कर सकता है। वे नाऊ के बेटे हैं इसलिये उन पर उंगली नहीं उठा सकते हैं। ऐसी चीजों को हरगिज बर्दाश्त नहीं किया जायेगा।

(*Interruptions*)

मैं तब तक भूपेश गुप्त को नहीं बोलने दूंगा जब तक वे अपने शब्द वापस नहीं लेते। जब तक उनको नहीं बोलने दिया जायेगा। उपसभापति महोदय, हाउस में आपको इस बारे मे अपनी रूलिंग देनी पड़ेगी। यह जो बात चल रही है, यह जो सारी साजिश चल रही है यह केवल ट्रेजरी बेंचेज को बदनाम करने के लिये की जा रही है।

श्रीमती हामिदा हबीबुल्लह (उत्तर प्रदेश): उपसभापति महोदय, मैं केवल एक मिनट लूंगी। मैं सारी बाते बराबर सुनती रही हूं इसलिये मैं सदन से दरख्वास्त करती हूं कि मेरी भी दो एक बाते खामोशी से सुन ली जाये।

उपसभापति महोदय, यह जो बात चल रही है यह किसी पार्टी का मामला नही है। यह मामला देश का है। हमारे प्रधानमंत्री की बाबत कुछ बातें कही गई हैं। वह जो प्राइम-मिनिस्टर है वह हम सब के प्राइम-मिनिस्टर है, कोई ट्रेजरी बैंचेंज के ही नहीं है। वह सारे देश के प्राइम मिनिस्टर हैं। मोरारजी देसाई जो शख्स है, उसकी हम बहुत इज्जत करते है। मगर यह मामला प्राइम मिनिस्टर आफ इंडिया का है। यह मामल प्राइम मिनिस्टर के बेटे के बाबत होम मिनिस्ट

[श्रीमती हामिदा हबीबुल्लह]

ग्राफ इंडिया ने उठाया है। उपसभापति महोदय, यह बात हमने नही उठाई है। यह बात उठाई है चौधरी चरणसिंह ने, एक मामूली ग्रादमी की हैसियत से नहीं बल्कि होम मिनिस्टर की हैसियत से उठाई थी। उन्होंने कुछ शक जाहिर किया था ग्रौर कहा था कि इसकी इन्क्वायरी होनी चाहिए। उपसभापति महोदय, हम जानते है कि मोरारजी देसाई का बेटा करप्ट नहीं हो सकता। हम यह मानने को तैयार नहीं है। मगर जब होम मिनिस्टर ने ग्रपना शक सारी दुनिया के सामने पेश किया तो इसकी इन्क्वायरी होनी चाहिए होम मिनिस्टर ने जो कहा ग्रौर जो एलीगेशन लगाये गये है ... इसकी इनक्वायरी होनी चाहिए। इतना बड़ा इल्जाम हमारे प्राइम-मिनिस्टर के बेटे के ऊपर लगा है, इस प्यारे देश के प्राइम-मिनिस्टर के ऊपर लगा है, हम चाहते है कि यह साफ हो जाए। यह हम भी जानते हैं कि जनता पार्टी के लोग कभी गलत नही हो सकते, हम यह भी जानते हैं कांग्रेस वालों के बेटे करप्ट हो सकते हैं मगर जनता पार्टी का बेटा करप्ट नहीं हो सकता। यह सब हम मानने के लिए तैयार है। मगर यह जो प्राइम मिनिस्टर के ऊपर जो इल्जाम लगा है जिसके ऊपर होम मिनिस्टर ने लिखा इसलिए हम सब दरखवास्त करते है कि यह इस मुल्क की बदनामी है, इस देश पर काला धब्बा है इसके लिए इन्क्वायरी कमीशन होना चाहिए ताकि यह काला धब्बा धुल जाएं। हमारे प्राइम मिनिस्टर चाहे जो भी हों क्योंकि वह देश का प्राइम मिनिस्टर होता है। वह ग्रच्छा इमेज के साथ दुनिया के सामने जाए, मुल्क के सामने जाए। इसलिए उपसभापति महोदय, ग्राप यह बताएं कि हम कैसे छोटे से छोटे ग्रफसर के ऊपर इन्क्वायरी कर सकते हैं मगर प्राइम मिनिस्टर ग्राफ इंडिया के बेटे के ऊपर नहीं हो सकती। हम किस मुंह मे करप्शन की कोई इनक्वायरी करा सकते हैं। सारे देश मे किसी के करप्शन के एलीगेशन की इनक्वायरी नही हो सकती। मैं यह चाहती हूं प्राइम मिनिस्टर ग्राफ इंडिया को एक मिसाल कायम करनी चाहिए। यह समरथ को नहिं दोष गुसाई वाली बात नहीं होनी चाहिए कि जो ऊचे पद पर बैठा है उसका बेटा चाहे गलत काम करे, चाहे सही काम करे, गवर्नमेंट को उसे छिपाना नही चाहिए। हम ग्रपनी गवर्नमेंट की, हिन्दुस्तान की गवर्नमेंट की दुनिया के सामने बदनामी नही होने देंगे। हम ग्रापका नाम साफ करना चाहते है। हम ग्रापकी बदनामी को हटाना चाहते है . . .

(Interruptions)

DR. (SHRIMATI) SATHIAVANI MUTHU: Sir, I very strongly object to it. You are allowing the Members to harp on the same tune everyday. Even after the ruling of the Chair, they are speaking the same thing and on the same matter. I want your ruling, Sir. I want Mr. Bhupesh Gupta to withdraw the words he used, or those should be removed from the records. The Chairman has reserved the ruling and said that he will give his ruling afterwards. Why then are the Members saying the same thing and you are allowing it?

श्रीमती हामिदा हबीबुल्लह : ग्रपनी बरबादी का ग्रफसाना न सुनियें मुझ से . . .

(Interruptions)

एक माननीय सदस्य : एक बार फिर कहिए : . . .

श्रीमती हामिदा हबीबुल्लह : "ग्रपनी बरबादी का ग्रफसाना न सुनिये, मुझसे, इसमें कुछ ग्रापके ग्रहबाब के नाम ग्राते हैं।" हम सिर्फ वही चाहते है जो होम मिनिस्टर ग्राफ इंडिया ने मांग की थी। इसलिए जल्द से जल्द इस मांग को पूरा करना चाहिए ताकि हमारा देश चैन से बैठ सके ग्रौर हम ग्रपने देश

की इज्जत और गरिमा को पूरी तरह से दुनिया के सामने पेश कर सके ।

श्री उपसभापति : सदन की कार्यवाही सवा दो बजे तक के लिए स्थगित की जाती है ।

The House then adjourned for lunch at fourteen minutes past one of the clock.

The House reassembled after lunch at seventeen minutes past two of the clock, **Mr. Deputy Chairman** in the Chair.

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir, I am on a point of order.

SHRI DINESH GOSWAMI (Assam): Sir, if you are permitting others, I will also speak.

श्रीमती कुमुदबेन मणिशंकर जोशी (गुजरात) · हम तो बहुत कम समय लेते हैं सदन का उपसभापति महोदय । जो और लोग लेते हैं उनमे तो बहुत कम लेते है सर,

(*Interruptions*)

बात यह है कि 17 तारीख से मेरा तो मोशन भी एडमिट हो गया है, मैं ज्यादा बात नही करूंगी ।

(*Interruptions*)

श्री उपसभापति : आप ज्यादा बात कीजिए हम मना नही कर रहे है ।

श्री लाल कृष्ण आडवाणी : उपसभापति जी, आज प्रातःकाल स्वयं सभापति जी ने कहा कि मैं निर्णय रिजर्व रखता हूं और रूलिंग दूंगा । मैं नहीं समझता था कि उसके बाद भी चर्चा चलने की कोई आवश्यकता थी, लेकिन चर्चा चली, उसके बाद आपने भी कहा, जिसको जो कहना हो कह दे, एक बजे तक वह भी चर्चा होगी । मैं चाहता हूं कि सदन की कार्यवाही सामान्य रूप से चले ।

श्री कल्प नाथ राय : उपसभापति महोदय, मैंने सदन के अंदर . . . .

(*Interruptions*)

श्री उपसभापति : आपसे पहले वह खड़ी है ।

श्रीमती कुमुदबेन मणिशंकर जोशी : देखिए, उपसभापति महोदय, 17 तारीख से आज दिन तक जैसे गुजरात में एक कहावत है कि बिल्ली आंखे बंद करके दूध पीती है और समझती है कि दुनियां उसे नही देख रही है——जनता पार्टी जिस ढंग से इसको रोक रही है, सरकार जिस ढंग से रोक रही है उससे लगता है कि वह दुनिया को नही देख रही है (*Interruptions*)

सभा के नेता (श्री लाल कृष्ण आडवाणी): मैं फिर से साफ कहता हू कि जब से लेकर सभापति जी ने कहा कि निर्णय लेंगे, मैंने कल भी कह दिया जो फिर से दोहराऊंगा कि जो भी निर्णय होगा, वह स्वीकार होगा । इसमें सरकार कहां बीच मे आती है, मेरी समझ मे नही आता है . . .

(*Interruptions*)

श्रीमती कुमुदबेन मणिशंकर जोशी : मैने जब यह बात सुनी तो मुझे दुःख हुआ । हम आडवाणी जी के पास से ज्यादा एक्सपैक्टेशंस रखते थे । डेमोक्रेटिक वैल्यूज के ऊपर सदन का पूरा आपोजीशन मांग कर रहा है और फ्राईडे तक का बिजनेस पूरा मेम्बर्स को मिल चुका है तो इसका मतलब है कि अब नेक्स्ट वीक में यह बात चलेगी । इस पर मै आपका ध्यान आकर्षित करना चाहती हूं, उपसभापति जी कि क्या हर्ज है इसमे । मोरारजी देसाई भी एक प्रतिभा है, वह खुद प्रधान मंत्री हैं, गांधी आईडियोलोजी के प्रतीक हैं अब वह जब यह कहते हैं, मैं यह समझती थी, जब मैंने गुजरात में बैठकर अखबारों में सुना——तब मुझे लगा था कि मोरारजी देसाई खुद सदन के सामने आयेंगे और कहेंगे कि यह पत्र पड़ा हुआ है, आप निर्णय दीजिए क्या करना है । यह अपेक्षा हमें मोरारजी देसाई के साथ थी । हम हर रोज अखबार में पढ़ रहे है कि किसी एम०पी० को चिट्ठी लिख रहे हैं और कोई उनको लिख रहा है और वे चिट्ठियां पब्लिश

[श्रीमती कुमुदबेन मणिशंकर जोशी]

हो रही है। हर जगह उसका प्रचार हो रहा है तो क्या हम गलत और गंदी बात सदन मे उठा रहे हैं, क्या हम झूठी बात उठा रहे है, सदन के सामने, जनता के सामने। आप कहते है कि कांति देसाई के संबंध मे नेहरू ने कार्यवाही नही की, (*Interruptions*) तो हम क्या झूठ बात उठा रहे है। तो इस मामले को लेकर हम जो कह रहे हैं मेरा निवेदन है कि मेरा संदेश आप चेयरमैन तक पहुंचाये, सरकार को कहिए कि बिल्ली की तरह आंखें बंद मत करे। पूरी गवर्नमेंट करप्शन के अंदर पड़ी हुई है, हर एक व्यक्ति करप्शन के अंदर पड़ा हुआ है।

SHRI NARASINGHA PRASAD NANDA: Sir, I am on a different point of order. I am not going to make any statement regarding the point that was raised before lunch. You will kindly see that a situation is being created as if we have only one issue before this country and no other issue. We have several economic and social issues which are to be brought before the House. Every day we notice that only one point is being discussed and so much time is wasted. After the Chairman has assured that he will give a ruling, there is no point in repeating the same over again let him give a ruling as quickly as possible. My only submission is that the normal business of the House should be allowed to continue. The second point is that after all, we must follow the Parliamentary practice. If an Hon'ble Member is submitting, the other Members should hear him. We should listen to it, whether it comes from the Treasury Benches or from the opposition or from the back benches. Every Member must be allowed to have his say. He should be heard patiently. One may differ from him, but I find that if some member is expressing an opinion which is not palatable to another section of the House, then he is sought to be gagged. I, therefore, request you to kindly control the House and see that all members get a fair share in the proceedings of the House and the normal proceedings of the House is allowed to continue.

SHRI ANANT PRASAD SHARMA: There is no question of a ruling. It is the question of fixing a time and date.

MR. DEPUTY CHAIRMAN: Let us go to the next item.

MOTION FOR ELECTION TO THE RUBBER BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): Sir, I beg to move the following Motion:—

> "That in pursuance of clause (e) of sub-section (3) of section 4 of the Rubber Act, 1947 (24 of 1947) read with Rule 4(2) of the Rubber Rules, 1955, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House, to be a member of the Rubber Board, in the vacancy caused by the resignation of Shrimati Leela Damodara Menon from the membership of the Board."

The question was put and the motion was adopted.

POINTS OF ORDER RELATING TO THE CORRESPONDENCE EXCHANGED BETWEEN THE PRIME MINISTER AND THE FORMER HOME MINISTER—contd.

श्री कल्प नाथ राय: उपसभापति महोदय, मेरा प्वाइन्ट आफ आर्डर सुन लीजिये। मेरा प्वाइन्ट आफ आर्डर यह है कि मैं प्रिविलेज मोशन आपके यहां लाया और सेक्रेटरी-जनरल की तरफ से चिट्ठी मिली कि आपके इस प्रिविलेज मोशन पर हमारी रिजर्वेशन है। हम आपको इसका उत्तर देंगे। हम चाहते है कि इसका हां या ना में उत्तर मिल जाय।

दूसरी बात यह कहनी है कि यह प्रश्न कोई संसद का नहीं रह गया है और न ही